

ITEM NO.16

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.1879/2015

(Arising out of impugned final judgment and order dated 01/12/2014 in WP No. 3956/2014 passed by the High Court of Bombay)

SANJAY DALMIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ANOTHER

Respondent(s)

(With appln. (s) for impleadment as party respondent and interim relief and office report)

Date : 20/04/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Ravindra Shrivastav, Sr. Adv.
Mr. Swaraj Kaushal, Sr. Adv.
Mr. V. Madhukar, Adv.
Ms. Bansuri Swaraj, Adv.
Ms. Monisha Handa, Adv.
Mr. Mohit D. Ram, AOR
Mr. Annirudh Sharma, Adv.
Ms. Shreya Bhatnagar, Adv.
Mr. Raj Bhaadur Srot, Adv.

For Respondent(s) Mr. Amit Desai, Sr. Adv.
Mr. Arun R. Pedneker, Adv.

Mr. R. Basant, Sr. Adv.
Mr. Venkita Subramaniam T.C., Adv.
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed on 30th April, 2015.

Learned counsel for the State shall produce the entire case diary relating to the investigation, as well as the orders passed by the learned Magistrate till the 60th day of filing of Charge-sheet.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master